

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.09
C.P. (IB) No.84/BB/2024

IN THE MATTER OF:

Brescon & Allied Partners LLP ... Petitioner
Vs.
M/s. Sara Suole Private limited ... Respondent

Order under Section 9 of I & B Code, 2016

Order delivered on 09.07.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms.Udita
For the Respondent: Ms.Varsha

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. Ms. Varsha, Ld. Counsel undertakes to file Vakalath on behalf of the Respondent. Therefore, three days' time is granted to her to file Vakalath in the registry.
3. Thereafter, two weeks' time is granted to file reply duly serving the copy on the otherside and one week thereafter to the Petitioner to file rejoinder, if any.
4. List the case on **19.08.2024**.

Sd/-

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-

(K. BISWAL)
MEMBER (JUDICIAL)